

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 12

CP (IB) No. 238/Chd/Hry/2022

Under Section 9, IBC 2016

In the matter of:

Vikas Jain, Sole Prop SP Infra Co.

...Petitioner-Operational Creditor

Vs

Ishwar Singh & Associates Construction Pvt. Ltd.

...Respondent-Corporate Debtor

Present: Mr. Karan Gandhi Advocate for the Petitioner-Financial Creditor.
Mr. Anand Chibbar, Senior Advocate with Ms. Swati Vashisht and Mr. Vaibhav Sahni, Advocates for the respondent-Corporate debtor.

It is stated by the learned Senior counsel for the Respondent-Corporate Debtor that he has e-filed an application for placing on record some additional facts and an amended reply. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Registry is directed to list the same on the next date of hearing if it is free from all defects. List the matter on 04.12.2023.

Sd/-

Sd/-

**(Umesh Kumar Shukla)
Member (Technical)**

**(Harnam Singh Thakur)
Member (Judicial)**

October 27, 2023
Mukta